

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No. 310
IA-1329/2024
In
IB-358(PB)/2022

IN THE MATTER OF:

Stressed Assets Stabilization Fund (SASF)

.....APPLICANT/PETITIONER

Vs

Manoj Kumar Singla

.....RESPONDENT

SECTION

U/s 95(1) of IBC, 2016

Order delivered on 10.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the RP : Mr. Mohit Nandwani, Advocate.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Heard the submissions made by the Learned Counsel appearing for the Resolution Professional and the Personal Guarantor in person. Mr. Mohit Nandwani, Learned Counsel appearing for the Resolution Professional seeks time to file an affidavit by which it becomes clear that the debt of IDBI Bank in respect of J L Knit India Limited has been assigned to SASF as well as the relevant documents by which this debt was assigned.

List the matter on **28.05.2024**.

Sd/-

**(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**